

**GOVERNMENT OF INDIA
URBAN DEVELOPMENT
LOK SABHA**

UNSTARRED QUESTION NO:3456
ANSWERED ON:12.02.2014
FEROZSHAH KOTLA
Azad Shri Kirti (Jha)

Will the Minister of URBAN DEVELOPMENT be pleased to state:

- (a) the details of land owning agency of Ferozshah Kotla Cricket Stadium in Delhi;
- (b) whether his Ministry has executed any lease deed/ agreement/license deed with Delhi and District Cricket Association (DDCA), if so, the details thereof including the stamp duty paid for the purpose and, if not, the reasons therefor and the steps taken/being taken by the Ministry in this regard.
- (c) whether the Delhi and District Cricket Association (DDCA) has reportedly leased out some boxes in Ferozshah Kotla Stadium illegally to some corporate houses;
- (d) if so, the details thereof and the reasons therefor and the action taken/being taken by the Government in this regard; and
- (e) whether the DDCA permitted to carry out any construction in the said stadium without the relevant approval and the building plan and if so, the details thereof and the action taken/being taken by the Government in this regard?

Answer

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRIMATI DEEPA DASMUNSHI)

- (a): Land & Development Office under Ministry of Urban Development is the land owning agency.
- (b): Temporary allotment to Delhi and District Cricket Association (DDCA) on license basis was extended for a period of 33 years with effect from 01.04.2002 and the license deed is to be executed.
- (c)&(d): Ministry of Urban Development has no knowledge in this regard.
- (e): Inspection of the premises of Ferozshah Kotla Stadium has been carried out. 13 items of unauthorized constructions have been reported and action has been taken as per policy.